

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).1112/2025

SHAHEEN MALIK

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

IA No. 320840/2025 - APPLICATION FOR TAKING ON RECORD
IA No. 25639/2026 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 138634/2026 - EXEMPTION FROM FILING O.T.
IA No. 13309/2026 - EXEMPTION FROM FILING O.T.
IA No. 135749/2026 - EXEMPTION FROM FILING O.T.
IA No. 135304/2026 - EXEMPTION FROM FILING O.T.
IA No. 134891/2026 - EXEMPTION FROM FILING O.T.
IA No. 76169/2026 - EXEMPTION FROM FILING O.T.
IA No. 75612/2026 - EXEMPTION FROM FILING O.T.
IA No. 66897/2026 - EXEMPTION FROM FILING O.T.
IA No. 135967/2026 - INTERVENTION APPLICATION
IA No. 148795/2026 - INTERVENTION APPLICATION
IA No. 26427/2026 - INTERVENTION/IMPLEADMENT

Date : 14-07-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

MR. SUDHIR KUMAR SAXENA, LD. SENIOR ADVOCATE TO ASSIST THE HON'BLE COURT (VIDE ORDER DATED 09.03.2026)

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UPON hearing the counsel the Court made the following
O R D E R

1. Application (IA No. 135967/2026) for intervention is allowed. The Foundation is permitted to assist the Court. The Foundation may submit a proposal with respect to the actions that may require judicial intervention by this Court.

2. In deference to the previous orders, learned Solicitor General of India has placed on record a notification dated 22.05.2026 issued by the Union of India, Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities), whereby the entry no. 1(A)(e) in the Schedule to the Rights of Persons with Disabilities Act, 2016 has been amended. Accordingly, in the heading 'Physical disability' and sub-heading 'Locomotor disability', serial number (e) now reads as follows:

"(e) "acid attack victim" means a person disfigured externally or internally, due to violent assault or self-infliction or accident, by throwing, administering, spilling of acid or similar corrosive substance."

3. Since the above-stated amendment is admittedly clarificatory in nature, it shall be deemed to have been in existence with effect from the date when the Rights of Persons with Disability Act, 2016 came into force. The necessary consequences shall follow.

4. With respect to the other issues, post the matter for further consideration on 31.08.2026.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR